

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 155 of 2013 &
IA 223 of 2013

Dated : 5th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

The Indian Hotels Co. Ltd. & Anr. Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Anr. Respondent(s)

Counsel for the Appellant(s):

Counsel for the Respondent(s):

Mr. Harinder Toor

Mr. Mukesh Kumar

Mr. S.N. Bhonsle

Mr. Rajendra Patsute for R.2

Mr. Buddy A. Ranganadhan for R.1

ORDER

The learned counsel for the Appellant seeks some time for filing the Rejoinder. Accordingly, he is directed to file the same on or before 17.09.2013 after serving copy on the other side.

Mr. Buddy A. Ranganadhan, the learned counsel appearing for the Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 20.09.2013 after serving copy on the other side.

At the request of the learned counsel for the Respondent No.1 and as agreed by the learned counsel for the other parties, post the matter before the **Mumbai Circuit Bench on 30.09.2013 for hearing.**

(V.J. Talwar)
Technical Member

Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson